

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 47/AM14
SCHEDULED TO BE HELD ON 19.02.2014
(HELD ON 26.02.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **47/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled held on 19.02.2014 (held on 26.02.2014)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, Economic Officer

2. Committee confirmed Minutes of NC Meeting No. **45/AM14 and 46/AM14 held on 13.02.2014.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-247	RUCHI ORGANICS LTD.	HQ F. No. 01/87/050/00063/AM14/DES-VII	Status: Deferred
NC No.:47/AM14 Dated: 26.02.2014	Adv. Lic. No. 0610031864 dated 07.05.2013	RLA F. No. 06/24/040/00004/AM14	

Request: **Fixation of adhoc norms in respect of Advance Authorization No.** **0610031864 dated 07.05.2013**

Decision: A copy of Representation has been forwarded to D/o C&PC on 09.01.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-248	LOXIM INDUSTRIES LTD.	Status: Approved
NC No.:47/AM14 Dated: 26.02.2014	HQ F. No. 01/87/162/00175/AM14/DES-VII	

Request: **Fixation of adhoc norms for the export product “Polyester Glass Retardant Compound” under Para 4.4.2** **Filled 20% Flame of HBP Vol. I**

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/4/2014-PC-II dated 12.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Glass Filled 20% Flame	1 kg	1. Polyester Chips	0.5812 kg

Retardant Compound	2. E – Glass Fibre Chopped Strand	0.2100 kg
	3. Epoxy based Flame Retardant	0.1123 kg
RLA may take consequential action as per Policy / Procedures.		

Case No. A-249	VISEN INUDSTRIES LTD.	HQ F. No. 01/87/050/00312/AM12/DES-VII	Status: Approved
NC No.:47/AM14 Dated: 26.02.2014	Adv. Lic. No. 0310667695 dated 29.11.2011	RLA F. No. 03/95/040/00675/AM12	

Request: Inclusion of Import Item No. 7 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310667695 dated 12.03.2012

Decision: The Committee considered the request of firm and it was decided to allow Import Item No. 7 – High Density Polyethylene (Blow Moulding Grade) as Packing Material as per packing policy. Beside this there is no other change in the decision taken in earlier NC Meeting No. 48/AM12 held on 29.02.2012 (Case No. 3/41/87-ALC1/2011).

Case No. A-250	SNF (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00038/AM10/DES-VII	Status: Deferred
NC No.:47/AM14 Dated: 26.02.2014	Adv. Lic. No. 0910037819 dated 01.05.2009	RLA F. No. 09/24/040/00031/AM10	

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 0910037819 dated

01.05.2009

Decision: A copy of Representation has been forwarded to D/o C&PC on 15.01.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-251	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00075/AM14/DES-VII	Status: Deferred
NC No.:47/AM14 Dated: 26.02.2014	Adv. Lic. No. 0510354967 dated 23.05.2013	RLA F. No. 05/23/040/00052/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510354967 dated 23.05.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-252	FORACE POLYMERS (P) LTD.	HQ F. No. 01/87/050/00033/AM14/DES-VII	Status: Deferred
NC No.:47/AM14 Dated: 26.02.2014	Adv. Lic. No. 0510351950 dated 18.04.2013	RLA F. No. 05/23/040/00010/AM14	

Request: Inclusion of Import Item No. 3 – Di-Basic Ester (DBE) left out by NC against Advance Authorization No. 0510351950 dated 18.04.2013

Decision: A copy of Representation has been forwarded to D/o C&PC on 17.01.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

ONLINE CASES

1	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:12.03.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:12.03.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 08.01.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:26.03.2014
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. It was decided by the Committee to			

issue a Reminder to firm giving 15 days time for submission of information.

4	Case No.:23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:26.03.2014
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

5	Case No.:24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:26.03.2014
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

6	Case No.:25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:26.03.2014
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Approved
HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>	
1	39075000	62/0- ALKYD RESIN VLK-3580-80%	124780.000	K.G	12267433.75	202767.50 US Dollars	
				Total	12,267,433.75	202,767.50	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231119	SOYA FATTY ACID / DFA (ITC HS Code No. 15220090) / OLEIC ACID (ITC HS Code No. 38231200)	49912.000	K.G	3,548,119.30	58,646.60 US Dollars	993,473.40	Value & Qty
2	29054200	PENTAERYTHRITOL / GLYCERINE (ITC HS Code No. 29054500)	24706.440	K.G	2,167,372.45	35,824.34 US Dollars	606,864.29	Value & Qty
3	29173500	PHTHALIC ANHYDRIDE	35312.740	K.G	3,311,452.19	54,734.75 US Dollars	927,206.61	Value & Qty
4	29024400	MIX - XYLENE	7112.460	K.G	559,394.98	9,246.20 US Dollars	156,630.59	Value & Qty
5	32129010	SOLVENTS :- WHITE SPIRIT / OCS CUT (ITC HS Code No. 38140010) / MTO (ITC HS Code No. 27101990) / SLOP OIL (ITC HS Code No. 38256900)	18841.780	K.G	1,025,934.92	16,957.60 US Dollars	287,261.78	Value & Qty
				Total	10,612,273.84	175,409.49		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/88/2008-PC-II dated

10.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin VLK – 3580 (80%)	1 kg	1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid	0.400 kg
		2. Pentaerythritol / Glycerine	0.198 kg
		3. Phthalic Anhydride	0.283 kg
		4. Mix – Xylene	0.057 kg
		5. Solvents i.e. White Spirit / OCS Cut / MTO Industrial Solvent / Slop Oil	0.151 kg
RLA may take consequential action as per Policy / Procedures.			

8	Case No.: 41/33/87-ALC1/2013	Party Name:UNISTAR DISTRIBUTORS PVT.LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00319/AM14/	RLA File :30/24/040/00020/AM14/	Lic.No/Date:3010095757 30.07.2013	Defer Date:26.03.2014
	Decision: A D/L No. 7(300)/2013-TSW dated 10.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

9	Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 26.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/90/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

11	Case No.:16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm.			

Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

12	Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/75/2013-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:2/29/87-ALC1/2013		Party Name:VASA PHARMACHEM P.LTD		Meet No/Date:47/87-ALC1/2013 26.02.2014		Status: Approved	
	HQ File :01/87/050/00226/AM14/		RLA File :08/24/040/00263/AM14/		Lic.No/Date:0810124713 12.09.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	

1	39123919	62/0- CROSSCARMELLOSE SODIUM BP/EP/USP/NF	42000.000	K.G	19430000.00	290000.00 US Dollars
				Total	19,430,000.00	290,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29181990	Sodium Carboxy Methyl Cellulose (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009- 14 SUBJECT TO CONDITION FOR FIXATION OF NORMS BY ALC N.DELHI.)	49350.000	K.G	9,581,000.00	143,000.00 US Dollars	0.00	Qty
				Total	9,581,000.00	143,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/86/2013-PC-II dated 13.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Croscar Mellose Sodium BP / EP / USP / INF	1 kg	Sodium Carboxy Methyl Cellulose	1.10 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:32/29/87-ALC1/2013

Party Name:VISHAKHA POLYFAB P.LTD

Meet No/Date:47/87-ALC1/2013
26.02.2014**Status: Deferred**

	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date:26.03.2014
14	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:37/29/87-ALC1/2013	Party Name:EXECHON	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00261/AM14/	RLA File :34/24/040/00115/AM14/	Lic.No/Date:3410037915 13.09.2013	Defer Date:26.03.2014
15	Decision: A D/L No. 46011/88/2013-PC.II dated 29.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013	Defer Date:26.03.2014
16	Decision: A D/L No. 46011/65/2013-PC.II dated 27.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

17	Case No.: 3/30/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00268/AM14/	RLA File :02/24/040/00087/AM14/	Lic.No/Date:0210194635 23.09.2013	Defer Date:19.03.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

18	Case No.: 11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:19.03.2014
	Decision: A D/L No. 7(61)/2013-TSW dated 10.12.2013 was issued by DIPP firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2014. Comments awaited from DIPP.			

	Case No.:42/33/87-ALC1/2013		Party Name:KOHINOOR INDIA PVT.LTD		Meet No/Date:47/87-ALC1/2013 26.02.2014		Status: Approved														
	HQ File :01/87/050/00320/AM14/		RLA File :30/24/040/00030/AM14/		Lic.No/Date:3010097116 25.09.2013		Defer Date:														
	Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr></thead><tbody><tr><td>1</td><td>40115000</td><td>62/0- BICYCLE TYRES</td><td>100000.000</td><td>K.G</td><td>14950000.00</td><td>230000.00 US Dollars</td></tr></tbody></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40115000	62/0- BICYCLE TYRES	100000.000	K.G	14950000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)															
1	40115000	62/0- BICYCLE TYRES	100000.000	K.G	14950000.00	230000.00 US Dollars															

2	40132000	62/0- BICYCLE TUBES(EXCLUDING WEIGHT OF VALVE)	100000.000	K.G	14651000.00	225400.00 US Dollars
				Total	29,601,000.00	455,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40010000	NATURAL RUBBER	35000.000	K.G	5,687,500.00	87,500.00 US Dollars	30.00	Qty
2	40020000	SYNTHETIC RUBBER PBR	17000.000	K.G	2,340,000.00	36,000.00 US Dollars	30.00	Qty
3	28030000	CARBON BLACK	23000.000	K.G	1,495,000.00	23,000.00 US Dollars	30.00	Qty
4	56079000	POLYSTER CORD	9000.000	K.G	1,625,000.00	25,000.00 US Dollars	30.00	Qty
5	73260000	BEAD WIRE	4000.000	K.G	260,000.00	4,000.00 US Dollars	30.00	Qty
6	38120000	RUBBER CHEMICALS(ANTIOXIDANTS, ACCELARATORS)	3000.000	K.G	520,000.00	8,000.00 US Dollars	30.00	Qty
7	28170000	ZINC OXIDE	3000.000	K.G	260,000.00	4,000.00 US Dollars	30.00	Qty
8	27129040	PARAFFIN WAX	5000.000	K.G	260,000.00	4,000.00 US Dollars	30.00	Qty
9	29173920	PLASTICIZER	3000.000	K.G	260,000.00	4,000.00 US Dollars	30.00	Qty
10	29096000	CATALYST	1000.000	K.G	162,500.00	2,500.00 US Dollars	30.00	Qty
11	38120000	COUPLING AGENT	500.000	K.G	130,000.00	2,000.00 US Dollars	30.00	Qty
12	40010000	NATURAL RUBBER	45000.000	K.G	7,020,000.00	108,000.00 US Dollars	30.00	Qty
13	40020000	SYNTHETIC RUBBER SBR 1502	17000.000	K.G	2,275,000.00	35,000.00 US Dollars	30.00	Qty
14	28030000	CARBON BLACK	23000.000	K.G	1,495,000.00	23,000.00 US Dollars	30.00	Qty
15	28170000	ZINC OXIDE	4000.000	K.G	325,000.00	5,000.00 US Dollars	30.00	Qty
16	38120000	RUBBER CHEMICALS(ANTIOXIDANTS, ACCELARATORS)	3000.000	K.G	585,000.00	9,000.00 US Dollars	30.00	Qty
17	74040000	BRASS SCRAP	4000.000	K.G	650,000.00	10,000.00 US Dollars	30.00	Qty
18	27129040	PARAFFIN WAX	4000.000	K.G	195,000.00	3,000.00 US Dollars	30.00	Qty
19	29173920	PLASTICIZER	3000.000	K.G	195,000.00	3,000.00 US Dollars	30.00	Qty
				Total	25,740,000.00	396,000.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7(264)/2012/TSW dated 25.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Bicycle Tyres (Total Quantity to be exported 1,00,000.00 kgs)	1 kg	1. Natural Rubber	0.35 kg
		2. Synthetic Rubber (PBR)	0.17 kg
		3. Carbon Black	0.23 kg
		4. Polyester Cord	0.90 kg
		5. Bead Wire	0.04 kg
		6. Rubber Chemical : Anti-oxidants, Accelerators	0.03 kg
		7. Zinc Oxide	0.03 kg
		8. Paraffin Wax	0.05 kg
		9. Plasticizers	0.03 kg
		10. Catalyst	0.01 kg
		11. Coupling Agent	0.005 kg
2. Bicycle Tubes (Total Quantity to be exported 1,00,000.00 kgs)	1 kg	1. Natural Rubber	0.45 kg
		2. Synthetic Rubber (PBR)	0.17 kg
		3. Carbon Black	0.23 kg
		4. Zinc Oxide	0.04 kg
		5. Rubber Chemical : Anti-oxidants, Accelerators	0.03 kg
		6. Brass Scrap	0.04 kg
		7. Paraffin Wax	0.04 kg
		8. Plasticisers	0.03 kg
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals.			
RLA may take consequential action as per Policy / Procedures.			

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20	Case No.: 35/33/87-ALC1/2013	Party Name:ET ELASTOMER TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00313/AM14/	RLA File :08/24/040/00291/AM14/	Lic.No/Date:0810125251 30.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 7(301)/2013-TSW dated 12.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

21	Case No.: 1/32/87-ALC1/2013	Party Name:VINAYAK POLYMERS	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00277/AM14/	RLA File :13/24/040/00027/AM14/	Lic.No/Date:1310044599 03.10.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/92/2013-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 6/30/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE	Meet No/Date:47/87-ALC1/2013	Status: Deferred
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22		LIMITED	26.02.2014	
	HQ File :01/87/050/00271/AM14/	RLA File :32/24/040/00013/AM14/	Lic.No/Date:3210068104 04.10.2013	Defer Date:26.03.2014
Decision: A D/L No. 46011/97/2006-PC-II, dated 19.12.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2014. Comments awaited from D/o C&PC.				

23	Case No.:43/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00321/AM14/	RLA File :30/24/040/00031/AM14/	Lic.No/Date:3010097491 10.10.2013	Defer Date:26.03.2014
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

24	Case No.:44/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00322/AM14/	RLA File :30/24/040/00032/AM14/	Lic.No/Date:3010097492 10.10.2013	Defer Date:26.03.2014
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT on 06.01.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

25	Case No.:20/33/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00298/AM14/	RLA File :32/24/040/00016/AM14/	Lic.No/Date:3210068775 22.10.2013	Defer Date:19.03.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

26	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:26.03.2014
	Decision: A D/L No. 7(17)/2014-TSW dated 31.01.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:3/36/87-ALC1/2013	Party Name:K.K. NAG LTD.,	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Approved		
	HQ File :01/87/050/00335/AM14/	RLA File :07/24/040/00198/AM14/	Lic.No/Date:0710099927 25.11.2013	Defer Date:		
	Application: Request is for adhoc norms for following:					
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
		6301 EXPANDED POLYETHYLENE PRODUCTS (POLYETHYLENE				

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1	39239090	FOAM PRODUCTS) 39239090			27438.000	K.G	26043660.00	434061.00 US Dollars
						Total	26,043,660.00	434,061.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39019090	EXPANDED POLYETHYLENE BEADS 39019090	29359.000	K.G	10,921,422.00	176,152.00 US Dollars	10,921,422.00	Value & Qty
				Total	10,921,422.00	176,152.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/24/2012-PC-II dated 10.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expanded Polyethylene Products (Polyethylene Foam Products)	1 kg	Expanded Polyethylene Beads	1.07 kg
RLA may take consequential action as per Policy / Procedures.			

28	Case No.:1/40/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00363/AM14/	RLA File :04/24/040/00286/AM10/	Lic.No/Date:0410153492 24.12.2013	Defer Date:19.03.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.				

29	Case No.:1/44/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00392/AM14/	RLA File :03/95/040/00786/AM14/	Lic.No/Date:0310763756 31.12.2013	Defer Date:19.03.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

30	Case No.:1/47/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00442/AM14/	RLA File :52/24/040/00042/AM14/	Lic.No/Date:5210040693 05.02.2014	Defer Date:19.03.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

31	Case No.:2/47/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:47/87-ALC1/2013 26.02.2014	Status: Deferred
	HQ File :01/87/050/00443/AM14/	RLA File :07/24/040/00377/AM14/	Lic.No/Date:0710102003 06.02.2014	Defer Date:19.03.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
